

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ‘ B ‘ Bench, Hyderabad
(Through Video Conferencing)
Before Smt. P. Madhavi Devi, Judicial Member
AND
Shri A. Mohan Alankamony, Accountant Member

ITA No.1652/Hyd/2017		
Assessment Year: 2013-14		
ITO Ward 5(3) Hyderabad (Appellant)	Vs.	Shri Jawaharatul Osman Hyderabad PAN:AADFJ0100B (Respondent)
Revenue by:	Sri Rohit Mujumdar, DR	
Assessee by:	N o n e	
Date of hearing:	22/02/2021	
Date of pronouncement:	24/02/2021	

ORDER

Per. A. Mohan Alankamony, A.M.

This is Revenue's appeal for the A.Y 2013-14 against the order of the CIT (A)-4, Hyderabad, dated 19.7.2017.

2. At the outset, the Ld. DR submitted before us that the Revenue does not want to pursue the appeal as the assessee has already filed forms I & II under the "vivad se vishwas" scheme and its acceptance is awaited. Therefore, consequent to the same, the Revenue desires to withdraw the appeal before the Tribunal. Hence it was pleaded, that the appeal of the Revenue may be treated as withdrawn. None appeared on behalf of the assessee.

3. We have gone through the material placed on record and we hereby allow the appeal of the Revenue to be withdrawn.

We also make it clear that the assessee shall be at liberty to approach the Tribunal within the stipulated time as provided under the Act, in order to reinstate the appeal, if the application with respect to Vivad se Vishwas scheme is rejected.

4. In the result, appeal of Revenue is dismissed.

Order pronounced in the Open Court on 24th February, 2021.

Sd/- (P. MADHAVI DEVI) JUDICIAL MEMBER	Sd/- (A. MOHAN ALANKAMONY) ACCOUNTANT MEMBER
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Hyderabad, dated 24th February, 2021.

Vinodan/sps

Copy to:

- 1 ITO Ward 5(3), 3rd Floor, Room No.348, D Block, IT Towers, AC Guards, Hyderabad
- 2 M/s.Jawaharatul Osman, Shop No.1, Lenaine Estate, Abids, Hyderabad
- 3 CIT (A)-4, Hyderabad
- 4 Pr. CIT -4, Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order